S.O. 4267 - In exercise of the powers conferred by **sub-section (3) of section 7** of the Merchant Shipping Act, 1958 (44 of 1958), read with the Notification of the Government of India, in the Ministry of Transport and Shipping No. S.O. **3539** dated the 25th September, 1967, the Director General of Shipping with the previous approval of the Central Government, hereby directs that the power to issue cargo ship safety construction certificates in respect of cargo ships of 500 GRT and over, engaged in international voyages, under **sub-section (1) of section 299A** of the said Act shall be exercisable with immediate effect also by the authorities mentioned below subject to the condition that the period of validity of the certificate shall not extend beyond six months from the date of its issue, in each case.

1. Lloyds Register of Shipping.
2. Bureau Veritas.
5. Gormanischor Lloyd.
6. Nippon Kaiji Kyokai (Japan).
7. The Indian Register of Shipping

(NO. 24-SL(2)/64)

Sd/-
(K.C. Madappa)
Director General of Shipping

* Inserted vide S.O. No. 323 dated 18.1.78